

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

(b)

O.A. No. 2603/90  
T.A. No.

199

DATE OF DECISION 8.10.1991

Shri S. S. Rathore

Petitioner Applicant

Shri P.P. Khurana

Advocate for the Petitioner(s) Applicant

Versus

Union of India through Secy.,

Dept. of Revenue & Another

Respondent

Shri R.S. Aggarwal

Advocate for the Respondent(s)

**CORAM**

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? / No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(Judgement of the Bench delivered by Hon'ble  
Mr. P.K. Kartha, Vice-Chairman)

The applicant, who is working as Assistant  
Commissioner of Income Tax, is aggrieved by the action  
of the respondents in the adoption of 'sealed cover'  
procedure in the matter of his promotion to the post  
of Deputy Commissioner of Income Tax. The Departmental  
Promotion Committee (D.P.C.) for promotion to the post  
of Deputy Commissioner of Income Tax was held in December,  
1989. At that point of time, no disciplinary/criminal  
proceeding was pending against him. However, disciplinary  
proceeding was initiated against him by issuing a memorandum

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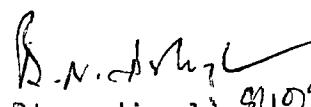
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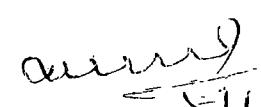
under Rule 14 of the C.C.S. (CCA) Rules, 1965 on 29.1.1990 which was served on him on 2.3.1990. The Supreme Court has held in Union of India Vs. K.V. Janakiraman, U.T. 1991(3) S.C. 527, that the 'sealed cover' procedure is to be resorted to only after the charge-memo/charge-sheet is issued. The salient points decided by the Supreme Court in this regard have been discussed in our judgement dated 8.10.1991 in CA-2582/90 - S.K. Sharma Vs. Union of India & Others. On 18.1.1991, the Tribunal passed an interim order directing the respondents to open the sealed cover and give effect to the recommendations of the D.P.C.

2. The learned counsel for the applicant stated that the applicant has already been promoted as Deputy ~~of Income Tax~~ Commissioner on 30.1.1991.

3. In view of the judgement of the Supreme Court in Janakiraman's case, mentioned above, we allow the application. The respondents are directed to pass appropriate orders granting the applicant all consequential benefits, including arrears of pay and allowances from the date his immediate junior was promoted. The respondents shall comply with the above directions within a period of three months from the date of receipt of this order.

4. There will be no order as to costs.

  
(B.N. Dhoundiyal) 9/10/91  
Administrative Member

  
P.K. Kartha  
Vice-Chairman (Jud1.)